

(c) and (d) The study by ASCI recommended that there was a need for appropriate coordination mechanisms between the Competition Commission and the sector regulator and as far as possible, the relationship between the two in terms of jurisdiction, consultation and coordination procedures should be governed by law.

(e) The TRAI, in regard to concentration of control/ownership across media has recommended that the merger and acquisition guidelines for the sector may be issue to prevent media concentration and creation of significant market power.

Foreign investment in broadcasting sector

3319. SHRI ANIL MADHAV DAVE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether foreign investment has been permitted in broadcasting sector and if so, the percentage of foreign investment in country's broadcasting sector; and

(b) whether Government proposes to increase investment in broadcasting sector, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA) : (a) The existing percentage of FDI in the broadcasting sector is given in Statement (*See below*).

(b) The Ministry is proposing to enhance FDI limits in various segment of broadcasting sector, as per the recommendations of TRAI. These, *inter-alia*, include uniform FDI limit of 74% for all carriage services, including, Direct-to-Home (DTH), Internet Protocol Television (IPTV), Mobile TV, Headend-In-The-Sky (HITS) and Teleport services; 74% FDI limit for Multi System Operators (MSOs) in the cable sector taking up digitalization with addressability; 49% FDI limit for Local Cable Operators; 100% FDI for uplinking of non-news and current affairs channels and downlinking of TV channels and 26% for news and Current Affairs TV Channels. It is also proposed to permit FDI up to 49% through automatic route for all carriage services. For content services such as uplinking, downlinking and FM radio, no automatic route is allowed. The Ministry, in consultation, with TRAI has also formulated certain terms and conditions to take care of security related and other concerns in view of the proposed enhanced FDI levels.

Statement

The Existing Percentage of FDI in Broadcasting Sector

Sl.No.	Segment	Existing FDI Limit
1	2	3
1.	Terrestrial Broadcasting FM (FM Radio)	26%

1	2	3
2.	Cable Network	49%
3.	Direct-to-Home (DTH)	49%
4.	Headend-In-The-Sky (HITS) Broadcasting Service	74%
5.	Setting up of Up-linking HUB/Teleports	49%
6.	Uplinking of Non-News and Current Affairs TV Channel	100%
7.	Uplinking of News and Current Affairs TV Channel	26%
8.	Downlinking of TV Channels	100%

Agreement for telecast of cricket matches

3320. SHRI SANJAY RAUT : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- (a) whether it is a fact that BCCI has entered into an agreement with Star Sports Network for live telecast of the cricket matches for the next six years;
- (b) if so, the details of the agreement;
- (c) whether Doordarshan also has rights for the live telecast of these matches featuring Indian team; and
- (d) if so, the details of the terms and conditions?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA) : (a) to (d) Prasar Bharati has informed that they have neither received any communication from Board of Control for Cricket in India (BCCI) nor from Star Sports Network about the actual position of award of the broadcasting rights of national/international cricketing events. As per Clause 3 of the Sports Broadcast Signals (Mandatory Sharing with Prasar Bharati) Rules, 2007, it is mandatory for the rights holders to share the live signals of the events of national important with Prasar Bharati.

Approval of programmes for television channels

†3321. SHRI BHAGAT SINGH KOSHYARI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- (a) whether Government has received the proposal for approval of the programmes being telecast on television channels;
- (b) if so, the details thereof for the last year;
- (c) by when such proposals are likely to be approved/sanctioned.

† Original notice of the question was received in Hindi.